

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.503/2001

Thursday this the 14th day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

C.G.Krikshnakumar,
S/o C.D.Ganeshan,
Madatiparambil House, Vadakkekara PO,
Pattanam, North Paravur,
Ernakulam-683522.

...Applicant

(By Advocate Mr. Blaze K.Jose)
V.

1. Union of India, represented by its
Secretary,
Ministry of Defence,
New Delhi.

2. Flag Officer-Commanding-in-Chief
Headquarters,
Southern Naval Command,
Kochi.

...Respondents

(By Advocate Mr. Govindh K Bharathan (rep)

The application having been heard on 14.6.2001, the
Tribunal on the same day delivered the following:

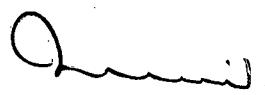
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
The claim in this application is for a
direction to the respondents to employ the applicant as
per the provisions provided under the Scheme of
compassionate employment to the dependents of the
Government servants who invalidated from service on
medical grounds. Applicant's father did not die in
harness nor was he medically invalidated and retired on
invalid pension. He retired on superannuation. Though
the applicant's father was under treatment from April,
1994, he was not retired on invalid pension but retired
only on superannuation. About four years after his
retirement, he died in 1999. The scheme for grant of
employment assistance has been evolved only to help the

contd....

the families of employees dying in harness or retiring prematurely on invalidation and not for giving employment to the sons or other relatives of employees who retire on superannuation. The claim of the applicant is not covered by the Scheme and is misconceived. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunals Act.

Dated the 14th day of June, 2001



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN
VICE CHAIRMAN